

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 1066 /1996

Date of Decision: 24.10.1996.

Shri P. K. Johri,

Petitioner/

Shri K. B. Talreja,

Advocate for the
Petitioner/

V/S.

Union Of India & Others.

Respondent/s

Shri S. C. Dhawan,

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B. S. Hegde, Member (J).

XXXXXX

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE)
MEMBER (J).

OS*

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 1066 OF 1996.

Dated this Thursday, the 24th day of October, 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

Pravinkumar K. Johri,
Room No. 23, 2nd Floor,
Shankar Parvati Niwas,
Behind Holy School,
Kalyan,
Dist. Thane.

....

Applicant

(By Advocate Shri K.B. Talreja)

VERSUS

The Union Of India through

1) The General Manager,
Central Railway,
C.S.T. Mumbai.

....

Respondents.

2) The Divisional Railway
Manager,
Central Railway,
C.S.T. Mumbai.

(By Advocate Shri S. C. Dhawan).

: ORDER (ORAL) :

[PER.: SHRI B. S. HEGDE, MEMBER (J)]

1. In this O.A. the applicant challenges the order dated 06.09.1996 issued by the respondents. The Learned Counsel for the applicant states that initially the applicant was transferred from Thane to Shahad vide order dated 06/11.03.1996. Subsequently, the applicant made a request for transfer to Kalyan Railway Station, which has been considered and the applicant was transferred to Kalyan vide the transfer order issued by the respondents on 09.08.1996.

fm

Despite the request transfer to Kalyan Railway Station, again the respondents' vide their order dated 06.09.1996 transferred the applicant alongwith others. The applicant has been transferred from Kalyan to C.S.T., Mumbai and in that order, the respondents have stated that Sl. Nos. 2, 3 and 14 are transferred at their own request, Sl. No. -15 transferred in the interest of administration and Sl. Nos. 16, 17 and 19 are promoted to a higher grade. The Learned Counsel for the applicant states that the applicant's transfer is neither on promotion nor at his own request, therefore, further transfer from Kalyan to C.S.T., Mumbai is not justified. It is admitted that the applicant has not made any representation against the transfer order dated 06.09.1996.

2. In the circumstances, the applicant may make a suitable representation to the respondents bringing out the various aspects of transfer on request. On receipt of such a representation from the applicant, the respondents are directed to consider the same and pass an appropriate order within a period of one month from the date of receipt of representation from the applicant.

3. The O.A. is disposed of with the above direction. No order as to costs.


(B. S. HEGDE)
MEMBER (J).